

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**APPEAL NO. 92 OF 2016 &  
IA NO. 228 OF 2016**

**Dated: 25<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**BSES Rajdhani Power Ltd. & Anr.**

**.....Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Anr.**

**.....Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Rahul Kinra

Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay Baijal for R-1

Mr. Anand K. Ganesan  
Mr. Sandeep  
Ms. Neha for R-2

**ORDER**

Admit. Issue notice. Mr. Dhananjay Baijal takes notice on behalf of Respondent No.1 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No. 2 and they seek four weeks time to file reply. They may file the same on or before 23.06.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 08.07.2016 after serving copy on the other side.

List the matter on **04.08.2016.**

**IA NO. 228 OF 2016**  
*(Appl. for exemption from filing certified copy)*

We have heard learned counsel for the appellant. For the reasons stated in the application, the application is allowed.

**(I. J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**